



2024:DHC:7283



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision: 18th September, 2024**

+ CS(COMM) 803/2024, I.A. 39736/2024, I.A. 39737/2024, I.A. 39738/2024, I.A. 39739/2024, I.A. 39740/2024 & I.A. 39741/2024

MODERN MOLD PLAST PVT. LTD. & ANR.Plaintiffs

Through: Mr. Rishi Bansal, Mr. Arpit Singh
and Mr. Mankaran Singh, Advs.
M: 8527779509
Email:
unitedmark@unitedandunited.com

versus

FLIPKART INTERNET PT. LTD. & ORS.Defendants

Through: Mr. Sidharth Chopra, Ms. Shilpa
Gupta, Ms. Surabhi Pande, Mr.
Naman Tandon and Mr. Raghav
Goyal, Advs. for D-1.
M: 9205464387
Email:
raghav@saikrishnaassociates.com

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J (ORAL)****CS(COMM) 803/2024**

1. The present suit has been filed under Section 134 of the Trade Marks Act, 1999 and Sections 51 and 55 of the Copyrights Act, 1957 for permanent and mandatory injunction restraining passing off of trademark, infringement of copyright, delivery up, damages, rendition of accounts, etc.
2. As per the case canvassed on behalf of the plaintiffs, the plaintiffs are



carrying on their business for the goods under their trademarks/labels



“MAHARAJA”, and other MAHARAJA formative



trademarks, including, but not limited to, (MODERN



MAHARAJA), (MUKUT MAHARAJA),



(METRO MAHARAJA) and “OMAHARAJA”.

3. It is further submitted that with respect to the rights of the plaintiffs in their art works in the said trademarks/ label, the plaintiffs’ original artistic work has become distinctive, therefore, the plaintiffs are further protected under the Copyrights Act, 1957, as well.

4. It is submitted that plaintiffs in 2009, honestly and bonafidely adopted



the said trademarks/labels “MAHARAJA”, and other MAHARAJA formative trademarks, including, but not limited to,



(MODERN MAHARAJA),




(MUKUT MAHARAJA),




(METRO MAHARAJA)

and the trademark “OMAHARAJA”.

5. The plaintiffs in order to fortify its rights in the said trademarks/labels under the statute, have filed various trademark applications, details of which, are as follows:

Mark/ Class	Application No./ Status	Applicant	User Claimed	Date of Application	Disclaimer
OMAHARAJA (Wordmark) (Class 20)	4315829 (Registered)	Plaintiff No. 2	Proposed to be used	09.10.2019	This is subject to association with registered/pending registration no. 4197904, 2872185, 4197905, 4197906
	2872185 (Pending)	Plaintiff No. 1	01.01.2009	30.12.2014	NA



(Class 20)					
 (Class 20)	4197904 (Pending)	Plaintiff No. 1	01.01.2009	05.06.2019	NA
 (Class 20)	4197905 (Pending)	Plaintiff No. 1	01.01.2009	05.06.2019	NA
 (Class 20)	4197906 (Pending)	Plaintiff No. 1	01.01.2009	05.06.2019	NA

6. It is submitted that these applications of the plaintiffs have not attained registrations, owing to third party filing opposition proceedings, against the same.

7. It is submitted that plaintiffs are carrying on their business activities under the said trademarks/labels on the internet through its own interactive website, i.e., <https://maharajamoldedfurniture.com>, as well as through other websites, including, Amazon, Flipkart, etc.

8. It is submitted that defendant no.1, i.e., Flipkart Internet Pvt. Ltd., is one of the largest e-commerce platforms, operating in the country. It is submitted that the plaintiffs have many listings on the site of the defendant no.1, i.e., Flipkart. However, on account of the latching-on feature of Flipkart, other sellers have also latched-on to the listing of the plaintiffs.

9. The present suit has been filed because the plaintiffs are, in particular, aggrieved by the fact that on account of this latching-on feature on the listing of the plaintiff by the defendant no.1/Flipkart, other sellers, who are not selling the genuine "MAHARAJA" products of the plaintiffs, have latched-on to the listings of the plaintiff. In particular, learned counsel



2024:DHC:7283




appearing for the plaintiffs, submits that defendant nos. 2 and 3 herein, are selling products, which are not genuine products of the plaintiffs, however, they have latched-on to the listings of the plaintiffs.

10. It is submitted that defendant nos. 2 and 3 are sellers on the platform of defendant no. 1, i.e., www.flipkart.com, who tag themselves as alternative sellers of the goods of the plaintiffs, in the very own product listing/display of the plaintiffs on www.flipkart.com, where they sell their products at further discounts.

11. It is submitted that when the defendant nos. 2 and 3 sell their products, the invoices, which are issued by them, are in the name of the plaintiffs, as if the products sold by defendant nos. 2 and 3, are the products of the plaintiffs.

12. Attention of this Court has been drawn to the Tax Invoices issued by defendant no.2, wherein, the trademark of the plaintiffs, i.e., MAHARAJA, has been used in the invoice. The Tax Invoice issued by AKS TRADING, defendant no. 2, as given the document folder, is reproduced as under:



Tax Invoice Order Id: **OD332145984098766100** Invoice No: **FAIPQE2500003853** GSTIN: 29DALPAB185E1ZF
Order Date: 25-08-2024, 10:18 PM Invoice Date: 28-08-2024, 09:09 AM PAN: DALPAB185E

Sold By AKS TRADING, 30 basavalinga Nagar, behind sampigehalli police station ., BANGALORE - 560064 GST: 29DALPAB185E1ZF	Shipping ADDRESS Sumit Kumar, 96 Sukhdev Vihar, Mathura Road, New Delhi, new delhi, New Delhi - 110025, IN-DL	Billing Address Sumit Kumar, 96 Sukhdev Vihar, Mathura Road, New Delhi, new delhi, New Delhi - 110025, IN-DL	
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Product	Description	Qty	Gross Amount	Discount	Taxable Value	IGST	CESS	Total
MAHARAJA Galaxy for Home, Office (Comfortable Arm Rest Bearing Capacity up to 200 Kg Plastic Outdoor Chair Red Galaxy_Red-PK2 PP (Polypropylene) 2 red metalica vg 10 day Replacement Guarantee ** IMEI/SrNo: []]	HSN: 83012000 IGST: 5.00% CESS: 0.00%	1	1939.00	-0.00	1846.67	92.33	0.00	1939.00
	Shipping and Handling Charges	1	0.00	0	0.00	0.00	0.00	0.00
TOTAL QTY: 1							TOTAL PRICE: 1939.00	
All values are in INR								

Seller Registered Address: AKS TRADING, AKS TRADING, 1ST MAIN BASAWALINGAPPA NAGAR, BENGALURU - 560064.
Declaration
The goods sold are intended for end user consumption and not for resale.
FSSAI License number: null

** Conditions Apply. Please refer to the product page for more details E. & O.E.

Ordered Through
 
AKS TRADING
Authorized Signature




2024:DHC:7283



13. Similarly, the Tax Invoice issued by Ns Marketing, defendant no.3 also shows that while selling its products by latching-on to the listing of the plaintiffs, the invoice is issued by using the trademark “MAHARAJA”. Thus, it is the contention of the plaintiffs, that defendant no.3 is also selling its products, as if, the same originate from the plaintiffs. The Tax Invoice issued by Ns Marketing, i.e., defendant no. 3, as given in the document folder, is reproduced as under:

21


Tax Invoice Order Id: **OD332145910075671100** Invoice No: **FACLHP2500003654** GSTIN: 29EFBPM0291H1ZD
 Order Date: 25-08-2024, 10:06 PM Invoice Date: 28-08-2024, 09:11 AM PAN: EFBPM0291H

Sold By N s marketing, # 30 basavalingappanagr, Behind sampangehalli police station yelahanka post bangalore 560064, BANGALORE - 560064 GST: 29EFBPM0291H1ZD	Shipping ADDRESS Sumit Kumar, 96 Sukhdev Vihar, Mathura Road, New Delhi, new delhi, New Delhi - 110025, IN-DL	Billing Address Sumit Kumar, 96 Sukhdev Vihar, Mathura Road, New Delhi, new delhi, New Delhi - 110025, IN-DL	
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Product	Description	Qty	Gross Amount	Discount	Taxable Value	IGST	CESS	Total
MAHARAJA Wave Stylish Heavy Duty Stackable Armless for Garden and cafeteria Plastic Plastic Cafeteria Chair Black Wave_Black-PK2 PP (Polypropylene) 2 black web chair d 10 day Replacement Guarantee ** IMEI/SrNo: []	HSN: 42022290 IGST: 5.00% CESS: 0.00%	1	2199.00	-0.00	2094.29	104.71	0.00	2199.00
	Shipping and Handling Charges	1	0.00	0	0.00	0.00	0.00	0.00
TOTAL QTY: 1						TOTAL PRICE: 2199.00 All values are in INR		

Seller Registered Address: N s marketing,
#22 basavalingappa nagar Jakkur post Bangalore 64, Behind sampangehalli police station yelahanka post bangalore 560064,
BANGALORE - 560064.
Declaration
The goods sold are intended for end user consumption and not for resale.
FSSAI License number: null

** Conditions Apply. Please refer to the product page for more details
E. & O.E.

Ordered Through
 N s marketing
Authorized
Signature

14. This Court records the statement of the learned counsel appearing for the plaintiffs that defendant nos. 2 and 3, do not have a separate listing on Flipkart, but have latched on to the listing of the plaintiffs. Considering the submission made before this Court, this Court is of the view that the sale of the products by defendant nos. 2 and 3, to pass off their products, as those



emanating from the plaintiffs, cannot be allowed.

15. Attention of this Court has been drawn to the listing of the plaintiffs, wherein, in the name of the seller, AKS TRADING, i.e., defendant no.2, is being reflected.

16. Printouts of the plaintiffs' listing as occurring on the Flipkart, are reproduced as under:

PRINTOUT OF PLAINTIFFS LISTINGS SHOWING DEFENDANT NO.2 AS PRIMARY SELLERS

The screenshot displays a Flipkart product page for 'MAHARAJA Wave Stylish Heavy Duty | Stackable | Armless | for Garden and cafeteria Plastic Cafeteria Chair (Black, Set of 4, Pre-assembled)'. The price is ₹3,639, marked as 63% off from ₹9,999. The seller is 'akstrading'. The page includes navigation tabs, a search bar, and various promotional banners like 'Super Coin'.



2024 :DHC:7283



The screenshot shows the Flipkart website interface. At the top, there is a navigation bar with the Flipkart logo, a search bar, and links for 'Login', 'Become a Seller', and 'More'. Below the navigation bar, there are category links: Electronics, TVs & Appliances, Men, Women, Baby & Kids, Home & Furniture, Sports, Books & More, Flights, Offer Zone, and Grocery. The main content area is titled 'All Sellers' and features a list of sellers and their products. Each seller listing includes the seller name, a star rating, the product price (current and original), a discount percentage, and delivery information. There are also 'ADD TO CART' and 'BUY NOW' buttons for each product.

Seller	Price	Delivery
Maharaja Furniture Online (4.2★) • Schedule your delivery • Cash On Delivery available • 10 Days Replacement Policy	₹3,948 ₹9,999 60% off Assured! EMI From Rs.139 • Get extra ₹751 off (price inclusive of cashback/coupon) 14 more offers	FREE Delivery by 21 Sep, Saturday ADD TO CART BUY NOW
akstrading (3.3★) • Cash On Delivery available • 10 Days Replacement Policy	₹3,639 ₹9,999 63% off EMI From Rs.128 • Extra ₹360 off(price inclusive of discount) 14 more offers	FREE Delivery by 29 Sep, Sunday ADD TO CART BUY NOW
Abstrade (3.1★) • Cash On Delivery available • 10 Days Replacement Policy	₹3,999 ₹9,999 60% off EMI From Rs.141 • 5% Unlimited Cashback on Flipkart Axis Bank Credit Card 13 more offers	FREE Delivery by 30 Sep, Monday ADD TO CART BUY NOW
NS MARKETING (3.3★) • Cash On Delivery available • 10 Days Replacement Policy	₹4,009 ₹9,999 59% off EMI From Rs.145 • 5% Unlimited Cashback on Flipkart Axis Bank Credit Card 13 more offers	FREE Delivery by 30 Sep, Monday ADD TO CART BUY NOW

The footer of the page contains various links and information:

- ABOUT:** Contact Us, About Us, Careers, Flipkart Stories, Press, Corporate Information
- GROUP COMPANIES:** Myntira, Cleartrip, Shopsy
- HELP:** Payments, Shipping, Cancellation & Returns, FAQ, Report Infringement
- CONSUMER POLICY:** Cancellation & Returns, Terms Of Use, Security, Privacy, Sitemap, Grievance Redressal, EPR Compliance
- Mail Us:** Flipkart Internet Private Limited, Buildings Alyssa, Begonia & Clove Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Bengaluru, 560103, Karnataka, India
- Registered Office Address:** Flipkart Internet Private Limited, Buildings Alyssa, Begonia & Clove Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Bengaluru, 560103, Karnataka, India
CIN : U51109KA2012PTC066107
Telephone: 044-45614700 / 044-67415800
- Social:** Facebook, X, YouTube
- Footer:** Become a Seller, Advertise, Gift Cards, Help Center, © 2007-2024 Flipkart.com, Payment logos (VISA, Mastercard, etc.)

17. Attention of this Court has also been drawn to another listing of the plaintiffs, wherein, NS Marketing, i.e., defendant no. 3, has been shown as the seller. The screenshots of the same, are reproduced, as under:




2024 :DHC:7283



Flipkart
Online Bazar

Login Become a Seller More > Cart **282**

Electronics > TVs & Appliances > Men > Women > Baby & Kids > Home & Furniture > Sports, Books & More > Flights > Offer Zone > Grocery



ADD TO CART
BUY NOW

Home > Furniture > Chairs > Outdoor Cha... > MAHARAJA... > MAHARAJA...

MAHARAJA Wave Stylish Heavy Duty | Stackable | Armless | for Garden and cafeteria Plastic Cafeteria Chair (Brown, Set of 4, Pre-assembled)

4.1★ 426 Ratings & 17 Reviews

₹4,199 ₹9,999 58% off

Available offers


- ✔ Bank Offer 5% Unlimited Cashback on Flipkart Axis Bank Credit Card [T&C](#)
- ✔ Bank Offer 10% off up to ₹1,500 on HDFC Bank Credit Card Transactions. Min Txn Value: ₹7,500 [T&C](#)
- ✔ Bank Offer 10% off up to ₹1,750 on HDFC Bank Credit Card EMI Transactions. Min Txn Value: ₹7,500 [T&C](#)
- ✔ Bank Offer Flat ₹750 on HDFC Bank Debit Card Transactions. Min Txn Value: ₹7,500 [T&C](#)

[View 11 more offers](#)

Warranty NA

Delivery 📍 110017 Change Check pincode

Delivery by **30 Sep, Monday** | Free [View Details](#)

Color  Number of Chairs 2 4

Highlights

- Delivery Condition: Pre-assembled
- W x H x D: 49 cm x 75 cm x 43 cm (1 ft 7 in x 2 ft 5 in x 1 ft 4 in)
- Pre Assembled (Ready to Use)

Services

- ✔ NA
- ✔ Installation and Demo Not required
- ✔ Cash on Delivery available [View](#)

Seller NS MARKETING 3.3★

• 10 Days Return Policy [View](#)

[See other sellers](#)

SuperCoin

For every ₹100 Spent, you earn 2 SuperCoins

Max 50 coins per order

Description These plastic chairs are a space saving and wonderful addition to any home. Featuring a stylish design with an ergonomic seat back, these chairs are perfect for any hosting event. With the added benefit of being stackable, these chairs are ideal to bring out for any event where you need extra seating.

Specifications

Important Note

Important Note Cancellation NOT allowed for this product after 24 hrs of order booking.

In The Box

Sale Package 4 Chairs



2024 :DHC:7283



The screenshot shows the Flipkart website interface. At the top, there is a search bar with the text "Search for products, brands and more" and a magnifying glass icon. To the right of the search bar are links for "Login", "Become a Seller", "More", and a shopping cart icon with the number "285". Below the search bar is a navigation menu with categories: Electronics, TVs & Appliances, Men, Women, Baby & Kids, Home & Furniture, Sports, Books & More, Flights, Offer Zone, and Grocery. The main content area displays "All Sellers" with a filter for "MAHARAJA Wave Stylish..." (4.1★, 426 reviews). Two product listings are visible:

Seller	Price	Delivery	Buttons
Maharaja Furniture Online (4.2★) • Schedule your delivery • Cash On Delivery available • 10 Days Replacement Policy	₹4,199 (₹9,999 58% off) Assured EMI From Rs.148 • Get extra ₹500 off (price inclusive of cashback/coupon) 14 more offers	FREE Delivery by 21 Sep, Saturday	ADD TO CART BUY NOW
NS MARKETING (3.3★) • Cash On Delivery available • 10 Days Replacement Policy	₹4,199 (₹9,999 58% off) EMI From Rs.148 • 5% Unlimited Cashback on Flipkart Axis Bank Credit Card 13 more offers	FREE Delivery by 30 Sep, Monday	ADD TO CART BUY NOW

The footer contains several columns of links: ABOUT (Contact Us, About Us, Careers, Flipkart Stories, Press, Corporate Information), GROUP COMPANIES (Myra, Cleartrip, Shopsy), HELP (Payments, Shipping, Cancellation & Returns, FAQ, Report Infringement), CONSUMER POLICY (Cancellation & Returns, Terms Of Use, Security, Privacy, Sitemap, Grievance Redressal, EPR Compliance), Mail Us (Flipkart Internet Private Limited, Buildings Alyssa, Begonia & Clove Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Bengaluru, 560023, Karnataka, India), and Registered Office Address (Flipkart Internet Private Limited, Buildings Alyssa, Begonia & Clove Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Bengaluru, 560023, Karnataka, India). It also includes social media icons and a footer with "© 2007-2024 Flipkart.com" and various payment logos.

18. The common law rights of the plaintiffs in the word mark MAHARAJA, have been recognized by Courts of Law. This Court notes that the plaintiffs, have filed a suit against a third party, being *CS (COMM) 144/2021*, which is pending in District Court, Saket, wherein, it has been alleged that the defendants therein, are guilty of passing off their goods, as those of the plaintiffs', under the deceptively similar trademark MAHARAJA/MAHARANA. Thus, the learned Trial Court restrained the defendants therein, from using the registered trademarks/labels by categorically holding that the plaintiffs herein were evidently the prior user of the mark MAHARAJA.

19. Against the restraint order, appeal bearing no. *FAO (COMM) 125/2023*, was filed before this Court, which came to be listed before a



Division Bench of this Court.

20. The Division Bench, by its judgment dated 31st May, 2024, passed in *FAO (COMM) 125/2023*, recognised the rights of the plaintiffs herein, as prior user of the mark “MAHARAJA”. The relevant paragraphs of the judgment dated 31st May, 2024, passed by the Division Bench, in the case of *Rajendra Vardichand Jagetia & Anr. Versus Modern Mold Plast Pvt. Ltd., FAO (COMM) 125/2023*, are reproduced, as hereunder:





“xxx xxx xxx

2.2 *The Respondent has been using the trademark ‘MAHARAJA’ in relation to goods under Class - 20 since the year 2009 and has obtained several registrations for the ‘MAHARAJA’ mark including ‘MAHARAJA’ (device); ‘MODERN MAHARAJA’ (device); ‘MUKUT MAHARAJA’ (device); ‘METRO MAHARAJA’ (device) and ‘OMAHARAJA’ (word). The Respondent has filed the Oppositions and Rectification petitions against the trademarks of the Appellants in 2019 and thereafter.*






xxx xxx xxx


6.1 *At the outset, it is apposite to reproduce the marks which form the subject matter of the dispute.*

Appellants marks

Mark	Application No.	Class	Status	User Claimed	Date of Application
	3020819	20	Rectification filed	10.02.2015	30.07.2015
	3684831	20	Rectification filed	Proposed to be used	22.11.2017
	3598362	20	Opposed	01.04.2014	24.07.2017
	3598349	35	Opposed	01.04.2014	24.07.2017

**Respondent marks**

Mark	Application No.	Class	Status	User Claimed	Date of Application
	2872185	20	Opposed	01.01.2009	30.12.2014
	4197904	20	Opposed	01.01.2009	05.06.2019
	4197905	20	Opposed	01.01.2009	05.06.2019
	4197906	20	Opposed	01.01.2009	05.06.2019
	4345880	35	Objected	01.01.2009	13.11.2019

	4315829	20	Objected	Proposed to be used	09.10.2019
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xxx xxx xxx

7.1 The learned Commercial Court found that even prior to the commencement of the business by the Appellants, the reputation of the Respondent was established by showing sufficient sales. The Court also found that the Appellants had purchased the goods of the Respondent in the year 2017. Thus, the Respondent being a prior user coupled with the



fact of adoption of identical and deceptively similar marks by the Appellants, would evidence a prima facie case of passing off. We find no infirmity with this finding of the learned Commercial Court.

xxx xxx xxx”

21. Thus, the common law rights of the plaintiffs in the word mark ‘MAHARAJA’, have been recognised, by this Court.

22. Accordingly, this Court is of the considered view that sale by defendant nos. 2 and 3, by latching-on to the listings of the plaintiffs, and selling their products, as emanating from the plaintiffs, cannot be allowed. The feature of latching-on cannot be used to either sell counterfeit products, or to mislead the gullible public into purchasing products, as emanating from a particular source, when they do not so originate from the said source.

23. Accordingly, in view of the above, this Court is of the view that defendant no.1, i.e., Flipkart, ought to extend its ‘brand gating’ feature, as per the Flipkart Policies, to the listings of the plaintiff.

24. Learned counsel appearing for the plaintiffs submits that he shall be satisfied in case the defendant no.1, i.e., Flipkart, extends the ‘brand gating’ feature, as per the Flipkart Policies, to its listings on the Flipkart, so that third parties do not sell any products, which do not emanate from the plaintiffs, and which amounts to latching on.

25. This Court notes that vide order dated 28th August, 2023 passed in CS (COMM) 709/2022, this Court had passed an order with respect to latching-on, in the following manner:

“xxx xxx xxx

13. Considering the stand of Flipkart today, the application for interim injunction is disposed of taking on record the statement on behalf of the Defendant No.1-Flipkart that it would not permit any latching-on of unauthorized sellers on the Plaintiff's listings. Whenever any seller



seeks to sell Plaintiff's products on Flipkart using the latching-on feature, Flipkart would examine the matter at its own level. If any ambiguity or doubt arises, it would be free to seek a confirmation from the plaintiff.

14. The above position shall enure in respect of all sellers who may seek to latch onto the plaintiff's listings. Thus, latching-on, insofar as the Plaintiff's products are concerned, would not be permitted by Flipkart on its platform by any sellers or resellers. If any latching-on is noticed by the Plaintiff, Flipkart shall be immediately notified. Upon receiving any notification, Flipkart shall take steps to disable the latching-on feature immediately.

xxx xxx xxx”

(Emphasis Supplied)

26. Accordingly, it is directed that the plaintiffs shall provide their Flipkart Serial Nos. (FSNs) to learned counsel appearing for defendant no.1, i.e., Flipkart. Upon receipt of the FSNs from the plaintiffs, the defendant no.1, i.e., Flipkart, would take steps to not permit any latching-on of unauthorized sellers on the plaintiffs' listings. Whenever any seller seeks to sell the plaintiffs' products on Flipkart using the latching-on feature, Flipkart would examine the matter, at its own level. If any ambiguity arises, it would be free to seek a confirmation from the plaintiffs, in case they want the said products to be sold.

27. It is further directed that the said position shall enure in respect of all the sellers, who may seek to latch on to the plaintiffs' listing. If any latching-on is noticed by the plaintiffs, Flipkart shall be immediately notified. Upon receiving any notification from the plaintiffs, Flipkart shall take steps to disable the latching-on feature, as expeditiously as possible.

28. Learned counsel appearing for the plaintiffs, expresses his satisfaction over the directions passed by this Court, and submits on instructions, that he does not press for any other relief in the present matter.



2024:DHC:7283



29. Accordingly, in terms of the aforesaid, the present suit is disposed of, along with the pending applications.

MINI PUSHKARNA, J

SEPTEMBER 18, 2024/kr